



A
FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. OA. 02 of 2005

Applicant(s) Govindo Respondent(s) Union of India & others

Advocate for Applicant(s) M/S. N.R. Routray Advocate for Respondent(s) S. Misra

NOTES OF THE REGISTRY

I. P. O of Rs. 50/- filed
copy served.
For favour of
Registration please
on per memo

3/1/05
S.O. (J)

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denk

for admission with
Interim order -
copy served.

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3/1/05
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ORDERS OF THE TRIBUNAL

REGISTER

denk
by Register 03.01.05.

Order dated : 4.1.05

Heard Shri N.R.Routray, Lt. Counsel for the applicant and Shri R.C.Rath, Lt. Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents-Railways and perused the records placed before.

In course of hearing Shri Rath pointed out that as per the provision of the scheme for grant of A.C.P. to the railway servants, a Screening Committee has been set up by the Standing Committee, which meets twice a year (during the first week of January of the previous Financial Year and during

Notes of the Registry

Orders of the Tribunal

Dr. Sh. 4/1/05

Copies of order
with copies of OA
sent to all resp'ts.
& copies of said
order prepared for
Counsel for both
sides.

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C.O.

the first week of July of any Financial Year) to process the cases. It is in this connection, Shri Rath submitted that the matter may be forwarded to the Committee for considering the grievances with regard to ACP, as raised herein.

Having heard the Ld. Counsel of both the sides, we dispose of this O.A. with direction that the application be sent to the Screening Committee to be held in the month of January, 2005 to consider the case of the applicant. A copy of the O.A. may be treated as part of the representation to be put up before the Committee.

With the observation and direction as made above, this O.A. is disposed of at the stage of admission. No costs.

Y
C.O.
MEMBER (JUDICIAL)

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6/1/05
VICE-CHAIRMAN